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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK

ORIGINAL APPLICATION NO.402 OF 1996  
Cuttack, this the 11th day of Feb. 2003

Amaranjan Behera ..... Applicant  
Vrs.  
Union of India & Others ..... Respondents.

FOR INSTRUCTIONS

1. Whether it be referred to the Reporters or not ? *No*
2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not ? *No*

*M. Mohanty*  
11/02/03  
(M.R. MOHANTY)  
MEMBER (JUDICIAL)

*B.N. Som*  
(B.N.SOM)  
VICE-CHAIRMAN



CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK

ORIGINAL APPLICATION NO.402 OF 1996

Cuttack, this the 14 day of Feb., 2003

CORAM:

HON'BLE SHRI B.N. SOM, VICE-CHAIRMAN  
&  
HON'BLE SHRI M.R. MOHANTY, MEMBER (JUDICIAL)

Shri Amaranjan Behera, aged about 42 years, Son of Maheswar Behera, at present working as E.D.D.A., Mangalpur Branch Post Office, Via-Amarda, Dist-Mayurbhanj. ....Applicant

By the Advocate(s) ..... Mr. B.S. Tripathy

Vrs.

1. Union of India, represented through the Chief Postmaster General, Orissa Circle, At/PO-Bhubaneswar, Dist-Khurda.
2. Superintendent of Post Offices, Mauyrbhanj Division, At/PO-Baripada- 757001, District-Mayurbhanj.
3. Prasant Kumar Das, S/o late Purnananda Das, Vill/P.O. Mangalpur, Via-Amarda, Dist-Mayurbhanj.  
..... Respondent(s )

By the Advocate(s) - Mr. A.K. Bose.  
Sr. Govt. Standing Counsel  
**Mr. D.P. Dhalsamanta (For R-3)**

O R D E R

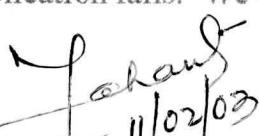
SHRI B.N. SOM, VICE-CHAIRMAN:

This Original Application has been filed by Shri Amaranjan Behera, working as EDDA in Mangalpur B.O against his non selection for the post of EDBPM of Mangalpur B.O under Baripada Head Office.

2. The applicant has been working as EDDA Mangalpur, B.O. since 07.09.1971. His plea is that considering his long years of service in the Department the respondent No.1 & 2 should have given weightage to his experience and preferred him for the post of EDBPM to the other candidate.

3. The Respondents in their counter have submitted that the applicant's application for the post was duly examined by the recruiting authority but he could not be selected for the post because he was lacking in educational qualification of matriculation which is minimum educational qualification required for the post. The Ld. Counsel for the applicant admitted that the applicant did not posses minimum educational qualification as prescribed for the post. He also could not produce any instruction issued by the Respondent - Department that permitted Departmental candidates to be considered with relaxed educational standard.

In view of the above facts and circumstances of the case this application fails. We order accordingly. No costs.

  
11/02/03

(M. R. MOHANTY)  
MEMBER (JUDICIAL)

  
B. N. Soma  
VICE-CHAIRMAN